

878
IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BRANCH, NEW DELHI

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City ResidentialApplicant Welfare Society

Versus

State of Punjab OrsRespondents

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Filed on: 08-09-2025

FILED BY: V.K Khurana

For Garden city residential welfare society



S. Harinder Singh

President

M : 96460 03782

email : gcrws.sahnewal@gmail.com

V.K. Khurana

General Secretary

08.09.2025

Dated

In the matter of President Garden city Residential Welfare Society-----Applicant

Vs

State of Punjab and Others Respondent

Our observation to the working of sewerage treatment plant and cutting of trees in the colony and overflow of sewerage and rain water along with working of PPCB and Revenue Department.

As stated by PPCB authorities the STP Plant was found functioning and sometimes it was locked. The issue has been made clear vide our submission dated 23.06.2025 and uploaded on 03.07.2025 and point no. 7 and point no. 8 are reproduced here

1. STP Functioning and working of PPCB authorities

7. STP chemicals purchased and the last bill submitted for purchased of chemicals was on 04-01-2025. From the bills submitted it is quite evident that the chemicals were never purchased after 04-01-2025. On 03-06-2025 the PPCB authorities visited the site and pointed it out to the project proponent to show the chemicals which were not available. The chemical reached the site on 05-06-2025 which are still intact and lying on the site to show Government authorities for future if they visit. From the facts mentioned above it is quite evident that the STP has never made functional after 04-01-2025. We may point out that only three houses have been attached to this STP and are being treated whenever the tank is full and simple water is being circulated through inward meter and this has been shown to be PPCB authorities.

8. In this connection we raised an RTI on 12.05.2025 which was not replied further and appeal was made on 13.06.2025 which was also not replied again we requested through our letter to supply us the information and hearing was held on 11.08.2025 in which we were ensured that we will get the information within five days. During the court of personal hearing he was laughing at us treating this matter as a joke. He is the same person who earlier was Executive Engineer and knows the full case day one but no information was received and the case was referred to The State Information Commissioner cum appellate authority Punjab Chandigarh vide dairy no. 13558 dated 25.08.2025 the complete set of document is enclosed here with as **ANNEXURE A-1** Page----- We enclose here with photographs of STP area where the container is being loaded with sewerage effluent for disposal in the nearby canal. These photographs were taken of 04.07.2025 and this is being repeated every fifteen days which clearly shows that STP is not actually working and they don't have proper system of sewerage disposal **ANNEXURE A-2** As the operation of STP functioning has been stated by PPCB authorities whereas they do not have any consent to operate since 27.03.2019 and operation of STP without consent is punishable under section 25 and 26 of the water pollution act and authorities have not taken any action as they are being managed by Mr. Sandeep Kumar s/o Baldev Raj and Piyush Aneja s/o Shri Sandeep Kumar owner of Ganpati Properties Dealer Sahnewal and Tibba who's is the major alliance of Dynamic Infra. LTD New Delhi along with Mr. Ravi Soni the site incharge of the Garden City and the representative of Dynamic infra. LTD in this connection we may inform that Mr. Sandeep Kumar is well connected to Dynamic infra. LTD and sold about 30% of the plots through some agreement between Mr. Sandeep Kumar and Dyanmic infra. LTD. From the document submitted by the project proponent it is quite clear that renewal to operate

the STP was granted up to 27-03-2019 and after 27-03-2019 if the project proponent says he is operating this STP, the PPCB authorities should have taken legal action as prescribed under the law and should have prosecuted project proponent.

it is quite possible that renewing authorities also received some consideration that both the deptt not at all interested to recover this amount of Rs. 3,55,23,438/- as keeping in views there personal interest.

We reproduce here with Point no. 10 of 23.06.2025 which is self-explanatory

1. We have gone through the feasibility report very carefully and reproduce the page 52 for immediate attention.

To whom it may concern

I Sachin kumar s/o Sh. Mahavir Singh am a qualified environmental engineer from Thapar university. I did my M. Tech (Environment Science & Technology) in the year Oct 2010. Copy of degree vide registration no. 600801014 (Attached). I hereby confirm that I had prepared/drafted the feasibility report of M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala.

From this feasibility report it can be easily observed that this feasibility report was prepared for M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala. We have enquired this matter and hereby confirm that M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala came into existence on 13-04-2010 and the present status of M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala is permanently closed.

In addition to that the contact detail of Mr. Sachin are not available. Further he submitted the degree of M. Tech which was cleared in Oct 2010 whereas M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala which came into existence on 13-04-2010. Our further observation in this regard are as given below:-

- a) Page 43 Name of Garden City where the column of no. of house in the project has been left blank.

- 882
- b) According to the feasibility report page 26 the Oil and Greece removable tank is required whereas for installation of STP in residential colony the Oil and Greece remove able tank is not required.

Point no. 5 says tube settler is to be installed in the STP area from the practical visit from the PPCB authorities it has been observed that the slug bed has never been installed and the project proponent cannot claim that he is operating the STP and the no sludge has been created so far.

From the above mention fact its is quite evident that this feasibility report has been stolen in 2010 and submitted to the PPCB authorities on the basis on which the consent to operate was granted to the project proponent with some ultra- motives and consideration received.

All the photographs and video are being sent separately in pen drive. We will not hesitate to state that the project proponent is defaulter from day one and the admin authorities including PPCB and Revenue deptt entangled with him.

2. Cutting of trees

A plot for SCO was sold to Mr. Suberam who was the resident of Garden City itself and now left. In this connection he has starting cutting trees on 05.08.2025 and also digged our footpath where in plantation was done and he laid the pipe of drainage and sewerage under the earth and two trees were fallen with the consent of Mr. Ravi Soni and same as also highlighted to the Directors but no action was taken. Five photograph for fallen trees are enclosed here with **ANNEXURE A-3** and no action was taken and one more tree was cut on 1st of September.

3. Drainage of Rain water

The photographs of rain on 22.07.2025 and no drainage system of rain are enclosed here with for ready reference. Further enclose please find here with open main hole

covers which clearly shows that in the absence of drainage of rain water is being discharge in main holes. In this connection we taken two photographs 30.08.2025 one photograph 01.09.2025 and three photographs 03.09.2025. Also enclosed are two videos made on 17.06.2025 which clearly shows that no drainage system exist in the colony. **ANNEXURE A-4**

4. Sinkage age of Soak pits

Two new soak pits were created in ending 2024 which are being sinking and one soak pit has totally sinked and there is lot of danger of children to fall in it how ever the resident have covered with bushes to safe guard there children and the same has been reported to the site incharge of Dynamic but no action has been taken till date. In this Connection one video has been made and which is enclosed here with as **ANNEXURE A-5**

5. Working of Revenue Deptt

An order of the of this Honable Tribunal the Revenue deptt and PPCB authorities made a visit to Garden City on 15.07.2025. The team consisted of Naid Tehsildar Shri Harkeerat Singh and Reader Shri Lalit Sharma with Kangoo and Patwari along with SDO Shri Dhartveer Singh from PPCB. Long discussion was held and we helped them to identify fourteen constructed booths and eleven plots which are still in the name of Dynamic Infr. Dev. Pvt Ltd but till date no recovery has been made for the reasons best known to these two authorities. The revenue deptt is also being managed by Mr. Sandeep Kumar s/o Baldev and Piyush Aneja s/o Shri Sandeep Kumar owner of Ganpati Properties Dealer Sahnewal and Tibba who's is the major alliance of Dynamic Infra. LTD New Delhi along with Mr. Ravi Soni the site incharge the Garden City and the representative of Dynamic infra. LTD. Further we supplied a copy of total layout plan of Garden City where these plots are located. In this connection we

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raised an RTI on 14.12.2023 which was not replied to an appeal was made on 31.01.2024 to the first appellate authorities. The first appellate authority vide his letter no 266 dated 05.03.2024 and letter no. 281 dated 19.04.2024 advised the Sub Registrar Sahnewal but then Registrar Madam Manveer Kaur did not bother to reply to the order of first appellate authority and we had to made appeal to the State Information Commissioner for which the date has been fixed for 24.09.2025. The complete set of RTI and related correspondence are enclosed here with **ANNEXURE A-6.**

For Garden city residential welfare society



President

General Secretary

Dated

BEFORE THE STATE INFORMATION COMMISSIONER CUM APPELLATE AUTHORITY, PUNJAB,
CHANDIGARH

APPEAL NO. 2024

HARINDER SINGH

.....APPELLANT

VERSUS

APIO PUNJAB POLLUTION CONTROL BOARD, LUDHIANA

...RESPONDENTS

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Dated: 22.8.2025

Submitted By:

Handwritten signature
22/8/25

Daily No
13558
25.8.2025

Handwritten signature
President

State Information Commission
Red Cross Building, Sector-16
Madhya Marg, Chandigarh

BEFORE THE STATE INFORMATION COMMISSIONER CUM APPELLATE AUTHORITY, PUNJAB,
CHANDIGARH

APPEAL NO. 2024

HARINDER SINGH

.....APPELLENT

VERSUS

APIO PUNJAB *POLLUTION* CONTROL BOARD, LUDHIANA

.....RESPONDENTS

SECOND APPEAL AGAINST THE RESPONDENTS FOR NOT PROVIDING INFORMATION.

As I am aggrieved by decision of State Public information Officer and First Appellate Authority, I hereby file this appeal for your kind decision.

1. Name: Harinder Singh

Address: H. No. 430, Garden City, Dehlon Road, Sahnewal, Pujanb.

Mobile: 9646003872

E-Mail ID: gcrws.sahnewal@gamil.com

2. Detail of State Public Information Officer (SPIO)

Designation : APIO PUNJAB POLLUTION CONTROL BOARD, LUDHIANA

Address : FOCAL POINT, Ludhiana.

3. Detail Of First Appellate Authority (FAA)

Designation : Environmental Engineer Zonal-1 Ludhiana

Address : E-648-B Phase-V, Focal Point, Ludhiana

4. Detail Of RTI First Appeal:

Date of filling Application to APIO: 12.05.2025 (ANNEXURE A/1) - 5

Date of filling Appeal For First Appellate Authority: 13.06.2025 (ANNEXURE A/2) - 6

Reminder 15.07.2025 (ANNEXURE-A/3) - 7



5. Particulars of Decisions:

Reference No. & Date of APIO Decision:

5.1 As no reply was received from APIO, it was referred to FAA. We were called on 11.08.2025 Annexure A 4 and he promised to send a reply within 5 days. But till the filling of the case no reply was received hence the second appeal.

5.2 Reference No. Date of FAA's Decision:

We were called on 11.08.2025 and he promised to send a reply within 5 days.

5.3 Date/s of personal hearing by FAA:

Yes personal hearing was held on 11.08.2025(Annexure-A4) and he immediately agreed to send the information within 5 days but it has not been compiled with and we did not receive any information till date.

6. Dates of receipt of replies by appellant from:

6.1 APIO : No reply received.

6.2 FAA :No information received.

7. Details of Information Sought:

The appellant vide letter dated 18-12-2023 sought the following information.

PPCB authorities have confirmed vide its letter no.1232 dated 06.05.2025 (Annexure A 5) that M/s Dynamic Infrastructure Pvt.Ltd., New Delhi has not renewed its consent to operate STP in Garden City, since 27.03.2019 PPCB authorities visited the site on 24.08.2025(STP locked),04.09.2025(STP functioning) and 30.04.2025(STP functioning). Project proponent confirmed operation of STP since 01.05.2024 vide its report dated 01.05.2024. As the project proponent its functioning the STP without any CTO. Kindly confirmed the action taken by PPCB as this is punishable under section 25 and 26 of the water pollution act.

8. Brief facts of the case:

Handwritten signature

The appellant here in named Harinder Singh is the resident of aforementioned address and the president of M/s Garden City Residential Welfare Society (Regd.). The appellant has sought the aforesaid information under RTI Act vide letter dated 12.05.2025.

Since, no response was received from the APIO in the prescribed period the appellant had filled an appeal before the First Appellant Authority and the hearing was held on 11.08.2025 but no information has been received till date

Reasons/ ground for this appeal:

The apppellant herein sought the information which is purely public documents and till date neither any decision on the request if Appellant has been taken by the APIO and FAA, nor the information has been provided till date. Aggrieved against the same , the present appeal has been filed before this Hon'ble authority.

9. **Any other information in support of appeal:** No

10. **Prayer/ relief sought for:**

It is prayed that the direction may kindly be issued to APIO/ FAA to Provide the required proper information as demanded by the applicant, in the interest of justice.

11. **Grounds for prayer/relief sought for:**

- I. Even after lapse of prescribed period as directed by FAA, no action has been taken by the till date. The information sought by the appellant is purely in public domain.
- II. That Appellant is being harassed unnecessarily by respondent apparently for malafide and vexatious considerations to fulfills respondent oblique motives.
- III. That the appellant has not yet received demanded information so far. Hence the present appeal.
- IV. This is an unfortunate circumstance which tends to shake the credibility of Public Officer and undermines the faith of common man. Whereas respondent are duty bound to provide the said requisite information asked for by appellant within a timeframe as prescribed by the RTI Act 2005.
- V. The appellant did not received information, which was required by the appellant from the respondent till the filling of this appeal to the Hon'ble office. It is

Harinder Singh

pertinent to mention here that the respondent denied giving the information to the appellant.

VI. That the appellant has demanded above said information from the respondent but the respondent failed to provide above mentioned information.

12. Personal Presence hearing : YES/NO:

Due to the prevalent circumstance, it is requested that the presence of the Appellant may kindly be obtained through virtual hearing physical hearing.

13. Declaration: I hereby state that the information and particulars given above are true to the best of my knowledge and belief. I also declare that this matter is not previously filed with this commission nor is pending with any court or tribunal authority

Place: Chandigarh

Dated: 22.8.2025


Signature of appellant

APPLICATION FORM INFORMATION UNDER RTI ACT 2005

To

The Public Information Officer/Assistant Public Information Officer,
 Name of Dept: PPCB
 Postal Address: Forest Point
Prohiana

- i. Name of the Applicant: Harinder Singh,
- ii. Address: 430 Garden City, Dehlon Road
Salnewa
- iii. Phone 96460 08782
- v. Application Submission Date 12 / 05 / 2025.
- v. Detail of the Information Requested PPCB authorities have confirmed
vide its letter No. 1222 dated 1.5.2025 that M/S Dynamic
Infrastructures (P) Ltd New Delhi has not renewed its
consent to operate STP in Garden City since 27.3.2019.
PPCB authorities visited the site 24.8.24 (STP closed)
4.9.24 (STP functioning) and 30.4.25 (STP functioning)
Project Proponent confirmed operation of STP since 1.5.24.
vide its report dt 1.5.24. As the Project Proponent is
function the STP without any CTO, I hereby confirm
the action taken by PPCB as this is punishable vs
25 and 26 of the Water Pollution Act
- vi. Period for which information is required 27.3.2019 till date
- vii. Form in which information required Photocopies of letter
- viii. Details of Fee Payment P-P.O No 667 996430
- ix. Does the applicant fall below the poverty line Yes/No
 (If Yes, then proof of BPL Status)



Harinder
12/5/25

Harinder

Signature of the applicant

Harinder

PAN No.: AAFAG2137E

ਸਭ ਕਰਮਨ ਤੇ ਕਰਮੁ ਨਾ ਟਰੁੰ॥
ਕਿਸੇ ਕਰਿ ਆਪਨੀ ਜੀਤ ਕਰੁ॥

Reg. No. LDH/21955-2018-19

GARDEN CITY RESIDENTIAL WELFARE SOCIETY

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.

Dated.....13.6.2025

To

Annexure A-2

1st Appellate Authority (Under RTI Act)
Punjab Pollution Control Board,
Focal Point, Ludhiana.

Subject- Non Receipt of Information under RTI act 2005.

Dear Sir,

Kindly refer to our RTI received in your office on 12.05.2025 for which we have not received the information so far. The detail of information required is as given below:-

PPCB authorities have confirmed vide its letter no. 1232 dated 06.05.2025 that M/S Dynamic Infrastructure Pvt. Ltd, New Delhi has not renewed its consent to operate STP in Garden City since 27.03.2019 PPCB authorities visited the site on 24.08.2024 (STP locked), 04.09.2024 (STP functioning) and 30.04.2025 (STP functioning). Project proponent confirmed operation of STP since 01.05.2024 vide its report dated 01.05.2024. As the project proponent is function the STP without any CTO., Kindly confirm the action taken by PPCB as this is punishable under section 25 and 26 of the water pollution act.

The receipted copy of the RTI is enclosed here with for you ready reference

Kindly supply us the information as required for further necessary action at our end.

Thanking You

Garden City Residential Welfare Society

Aswain
(President)

Recd
Jany
12/6/25

Aswain

PAN No.: AAFAG2137E

ਸਦਾ ਕਰਮਨ ਤੇ ਕਮਨੁ ਕਾ ਚਰੁ ॥
ਕਿਸੇ ਕੋ ਵੀ ਆਪਣੀ ਚੀਜ਼ ਨਹੀਂ ਕਰਨੀ।

Reg. No. LDH/21955-2018-19

GARDEN CITY RESIDENTIAL WELFARE SOCIETY

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.

Dated.....15.7.2025.....

To

Annexure A-3

1st Appellate Authority (Under RTI Act)
Punjab Pollution Control Board,
Focal Point, Ludhiana.

Subject- Non Receipt of Information under RTI act 2005.

Dear Sir,

Kindly refer to our letter dated 13.06.2025 vide which we have requested for information which was not received by us till date. The detail of information required is as below:-

PPCB authorities have confirmed vide its letter no. 1232 dated 06.05.2025 that M/S Dynamic Infrastructure Pvt. Ltd, New Delhi has not renewed its consent to operate STP in Garden City since 27.03.2019 PPCB authorities visited the site on 24.08.2024 (STP locked), 04.09.2024 (STP functioning) and 30.04.2025 (STP functioning). Project proponent confirmed operation of STP since 01.05.2024 vide its report dated 01.05.2024. As the project proponent is function the STP without any CTO. Kindly confirm the action taken by PPCB as this is punishable under section 25 and 26 of the water pollution act.

The receipted copy of the RTI was also enclosed for you ready reference.

In this connection we have received reply from Public Relation Officer wide letter no. 1713 dated 23.06.2025 which is not at all relevant and enclosed here with for your ready reference. This information already have been received by us which is response to our RTI dated 30.04.2025 copy enclosed. While giving reply to our RTI dated 12.05.2025 the PRO have very cleverly put the date of our RTI dated 12.05.2025 instead of 30.04.2025. From the reply given by him you yourself will observe that this reply not at all relevant.

Recd
Jayer
15/7/25

Herran

PAN No.: AAFAG2137E

ਪਰ ਕਰਮਨ ਤੇ ਕਬਰੇ ਨਾ ਟਰੁੰਗ
ਨਿਸਚੈ ਕਰਿ ਆਪੁਨੀ ਜੀਤ ਕਰੁੰਗ

Reg. No. LDH/21955-2018-19

GARDEN CITY RESIDENTIAL WELFARE SOCIETY

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.

Dated.....

In this connection we will request to go through our RTI dated 30.04.2025 & 12.05.2025 and also reply given by him you will observe yourself that he is trying to hide the facts.

Therefore you are requested to submit reply us suitably to our RTI dated 12.05.2025 within the prescribed limit as provided under the provision of RTI act in the absence of which we shall have no alternate except to refer the matter to State Service Commission Punjab as well as NGT

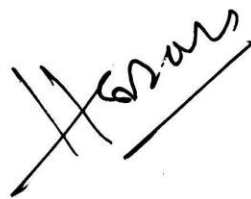
Thanking you

For Garden City Residential Welfare Society

Enclosure as above



President




PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

 Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

ਨੰਬਰ 4041

ਮਿਤੀ 30/7/25

ਸੇਵਾ ਵਿਖੇ

Annexure A-4

 ਸ਼੍ਰੀ ਹਰਿੰਦਰ ਸਿੰਘ,
 ਮਕਾਨ ਨੰ. 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਚੌਡ,
 ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ।

 ਵਿਸ਼ਾ:- **First Appeal under Right to Information Act, 2005.**

ਹਵਾਲਾ:- ਪ੍ਰਾਰਥੀ ਦੀ ਪਹਿਲੀ ਅਪੀਲ ਦੀ ਅਰਜੀ ਮਿਤੀ 15.07.2025 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਵੱਲੋਂ ਆਰ.ਟੀ.ਆਈ ਐਕਟ, 2005 ਤਹਿਤ ਪਹਿਲੀ ਅਪੀਲ ਕੀਤੀ ਗਈ ਹੈ। ਆਪ ਜੀ ਦੀ ਅਪੀਲ ਨੂੰ ਵਿਚਾਰਦੇ ਹੋਏ ਇਹ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਫੈਸਲਾ ਲੈਣ ਤੋਂ ਪਹਿਲਾਂ ਤੁਹਾਨੂੰ ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਦਿੱਤਾ ਜਾਵੇ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮਿਤੀ 11.08.2025 ਨੂੰ ਸਵੇਰੇ 10:30 ਵਜੇ ਫਸਟ ਐਪੀਲੈਟ ਆਥਾਰਟੀ-ਕਮ-ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਜੋਨਲ ਦਫਤਰ-1, ਪਲਾਟ ਨੰ: E-648-B, ਫੋਕਲ ਪੁਆਇੰਟ, ਫੇਸ-5, ਲੁਧਿਆਣਾ ਵਿਖੇ ਨਿੱਜੀ ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ, ਤਾਂ ਜੋ ਮਾਮਲੇ ਵਿੱਚ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ।

 ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
 ਜੋਨਲ ਦਫਤਰ-1, ਲੁਧਿਆਣਾ

30/7/25

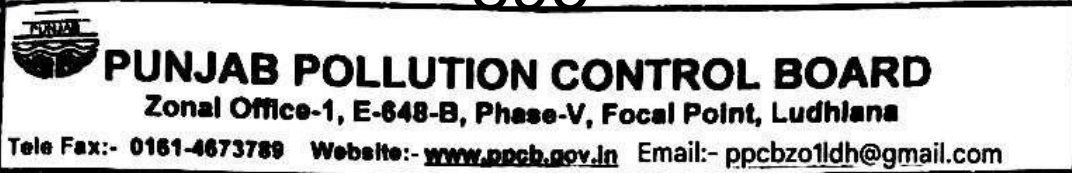
ਪਿੱਠ ਅੰਕਣ ਨੰ.....

ਮਿਤੀ.....

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਪ੍ਰਾਰਥੀ ਦੀ ਆਰ.ਟੀ.ਆਈ. ਤਹਿਤ ਅਰਜੀ ਮਿਤੀ 12.05.2025 ਸਬੰਧੀ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦਾ ਰਿਕਾਰਡ ਲੈ ਕੇ ਨਿੱਜੀ ਸੁਣਵਾਈ ਵਾਲੇ ਦਿਨ ਹਾਜ਼ਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

 ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
 ਜੋਨਲ ਦਫਤਰ-1, ਲੁਧਿਆਣਾ

Heran



No

P/1111

Bhidi 30/7/25

At the service

Year me A-4

Mr. Harinder Singh,
 House No. 430, Garden City, Dehlon Road,
 Sahnewal, Ludhiana.

Subject:- **First Appeal under Right to Information Act, 2005.**

Reference:- Regarding the petitioner's first appeal application dated 15.07.2025.

In relation to the above subject and the letter under reference, you have made your first appeal under the RTI Act, 2005. While considering your appeal, it has been decided that you should be given an opportunity of being heard before taking a decision on the subject.


Therefore, you are given the opportunity of a personal hearing on 11.08.2025 at 10:30 AM at the First Appellate Authority-cum-Senior Environmental Engineer, Zonal Office-1, Plot No. E-648-B, Focal Point, Phase-5, Ludhiana, so that further action can be taken in the matter.


 Wade Varan Engineer
 Zonal Office-1, Ludhiana

Back number...

Bhidy.. 20/7

A copy of the above is being sent to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana, and it is written that your office should ensure that the applicant's presence on the day of personal hearing is accompanied by a record of the action taken by him under RTI dated 12.05.2025.


 Environmental Engineer
 Zonal Office-1, Ludhiana



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

E-mail: ceeroldh2@yahoo.co.in Tel.0161-2672055

No. 1232

Date. 06/05/2025

To

Sh. Harinder Singh,
H.No. 430, Garden City, Dehlon Road,
Sahnewal.

Annexure A-5

Sub:- Information under Right to Information Act, 2005

Ref:- RTI application received in this office on 05.05.2025.

In reference to your application, it is intimated that the project proponent has not renewed its consent to operate granted under Water Act, 1974 after the expiry of consent on 27.03.2019.

In case, you are not satisfied with the information supplied, then you may approach the 1st Appellate Authority i.e Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office-1, E-648-B, 2nd Floor, Phase-5, Focal Point, Ludhiana.

With this letter, the subject cited application under Right to information Act, 2005 is disposed here with.

06/05/25
PIO-cum-Environmental Engineer



APPLICATION FORM INFORMATION UNDER RTI ACT 2005

To

The Public Information Officer/Assistant Public Information Officer,
 Name of Deptt: PPCB
 Postal Address: Poal Point
Andhra Pradesh

- i. Name of the Applicant: Harinder Singh
- ii. Address: 430 Garden City, Deltan Road
Sahnewal
- iii. Phone: 96460 03782
- v. Application Submission Date: 28/4/2025
- v. Detail of the Information Requested: kindly provide us the
status of recovered to be made from m/s
Dynamic Infodevelopers (P) Ltd, New Delhi
towards EC imposed upon firm to the tune
of Rs. 3,55,73,488 + 11,80,000/- and suit
not recovered further action taken by you
to recover the same from the Project
proposed
- XXXX-XXXX
- vi. Period for which information is required: 1.1.2024 till date
- vii. Form in which Information required: Copies
- viii. Details of Fee Payment: P.O. No. 65F 996428
- ix. Does the applicant fall below the poverty line Yes/No
 (if Yes, then proof of BPL Status)

Harinder
 Signature of the applicant



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

E-mail-ecroldh2@yahoo.co.in

Tel.0161-2672055

No.....1360

Date.....27/05/2025

To

Sh. Harinder Singh,
H.No. 430, Garden City, Dehlon Road,
Sahnewal.

NGT

Sub:- Information under Right to Information Act, 2005

Ref:- RTI application received in this office on 12.05.2025.

In connection with your application for seeking information under RTI Act, 2005. It is intimated that to recover the Environmental Compensation amounting to Rs. 3,55,23,438/- the Board has requested Deputy Commissioner, Ludhiana to issue following directions :-

- To Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
- To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.

The Deputy Commissioner, Ludhiana has directed the Naib Tehsildar, Sahnewal to take necessary action for recovery of payment as per rule regulations and the Naib Tehsildar, Sahnewal has processed the case to take the permission for auction of property of the Project Proponent to recover the EC amount.

The Board has also requested M/s Dynamic Infra Developer Pvt. Ltd., (Project Garden City, Village Dharour, Dehlon road, Sahnewal, Ludhiana) to deposit the Environmental Compensation of Rs. 3,55,23,438/- immediately.

In addition to above, the Board has imposed EC of Rs. 11,80,000/- for the



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

E-mail-ecrldh2@yahoo.co.in Tel.0161-2672055

ਨੰਬਰ.....

ਮਿਤੀ.....

ਸੇਵਾ ਵਿਖੇ

ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ,
ਜੇਨਲ ਦਫ਼ਤਰ-1, ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ: **Application under Right to Information Act, 2005.**

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫ਼ਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 3553 ਮਿਤੀ 17.06.2025

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਤਹਿਤ ਮਿਤੀ 12.05.2025 (ਜੋ ਕਿ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਮਿਤੀ 12.05.2025 ਨੂੰ ਪ੍ਰਾਪਤ ਹੋਈ) ਰਾਹੀਂ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਦਾ ਜਵਾਬ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 1360 ਮਿਤੀ 27.05.2025 (ਕਾਪੀ ਨੱਥੀ ਹੈ) ਰਾਹੀਂ ਪ੍ਰਾਰਥੀ ਨੂੰ ਦੇ ਦਿੱਤਾ ਗਿਆ ਸੀ।

ਇਹ ਆਪ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।

ਨੱਥੀ/ਉਕਤ ਅਨੁਸਾਰ

ਸਤੀ/—
ਪਬਲਿਕ ਸੂਚਨਾ ਅਫ਼ਸਰ
-ਕਮ-ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
ਮਿਤੀ..... 23/06/2025

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ..... 1713

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਸ੍ਰੀ ਹਰਿੰਦਰ ਸਿੰਘ, ਵਾਸੀ ਮਕਾਨ ਨੰ. 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੇ ਰੋਡ, ਸਾਹਨੇਵਾਲ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਇਸ ਦਫ਼ਤਰ ਵਿਖੇ ਮਿਤੀ 12.05.2025 ਨੂੰ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਅਧੀਨ ਮੰਗੀ ਸੂਚਨਾ ਤਹਿਤ ਇਸ ਦਫ਼ਤਰ ਵੱਲੋਂ ਦਿੱਤੇ ਜਵਾਬ ਦੀ ਕਾਪੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ/ਉਕਤ ਅਨੁਸਾਰ

ਪਬਲਿਕ ਸੂਚਨਾ ਅਫ਼ਸਰ
-ਕਮ-ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
23/6
23/6



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

E-mail-ccroldh2@yahoo.co.in Tel.0161-2672055

No.

Bhidy.

At the service

Senior Environmental Engineer, Punjab

Pollution Control Board,

Zonal Office-1. Ludhiana.

Topic:

Application under Right to Information Act, 2005.

Reference:

Your office letter No. 3553 dated 17.06.2025

In connection with the above subject and reference, you are informed that the reply to the information sought by the petitioner vide Bharti T. Bhashthi, Bhavat, 2005 Uvi U Bhidi 12.05.2025 (Received on 12.05.2025) was given to the petitioner vide this office's letter No. 1360 dated 27.05.2025 (copy enclosed).

This is for your information and further action.

As per the attached/quoted

Public Information Officer

Engineer -cum- Environmental Construction

Bhidy. 23/06/2025

Back number....

1713

Copy of the above Mr. Harinder Singh, resident of House No. 430, Garden City, Dehlo Road, Sahnewal, District Ludhiana, in response to the information sought under the RTI Act, 2005, dated 12.05.2025, submitted to this office, is being sent for information.

As per the attached/quoted

ਪਬਲਿਕ ਸੂਚਨਾ ਅਫਿਸਰ

-cum-Environmental Engineer /4

901

23



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

Tel.0161-2672055

E-mail-ecrldh2@yahoo.co.in

No. 1360

Date..... 27/05/2025

To

Sh. Harinder Singh,
H.No. 430, Garden City, Dehlon Road,
Sahnewal.

Sub:- Information under Right to Information Act, 2005

Ref:- RTI application received in this office on 12.05.2025.

In connection with your application for seeking information under RTI Act, 2005. It is intimated that to recover the Environmental Compensation amounting to Rs. 3,55,23,438/- the Board has requested Deputy Commissioner, Ludhiana to issue following directions :-

- To Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
- To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.

The Deputy Commissioner, Ludhiana has directed the Naib Tehsildar, Sahnewal to take necessary action for recovery of payment as per rule regulations and the Naib Tehsildar, Sahnewal has processed the case to take the permission for auction of property of the Project Proponent to recover the EC amount.

The Board has also requested M/s Dynamic Infra Developer Pvt. Ltd., (Project Garden City, Village Dharour, Dehlon road, Sahnewal, Ludhiana) to deposit the Environmental Compensation of Rs. 3,55,23,438/- immediately.

In addition to above, the Board has imposed EC of Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 upon the Project Proponent and was requested to deposit the same. Reminder was issued vide office letter no. 2983 dated 23.12.2024 and 84 dated 13.01.2025 to deposit the above said EC amount. But no amount has been deposited by the Project Proponent so far.

A public notice in leading news paper has been published advising public not to purchase any property in the said project till it has obtained statutory approval.

In case, you are not satisfied with the information supplied, then you may approach the 1st Appellate Authority i.e Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office-1, E-648-B, 2nd Floor, Phase-5, Focal Point, Ludhiana.

With this letter, the subject cited application under Right to Information Act, 2005 is disposed here with.

PIO-cum-Environmental Engineer

ok
12

PUNJAB STATE INFORMATION COMMISSION
Red Cross Building, Near Rose Garden,
Sector 16, Chandigarh.
Ph: 0172-2864116, Helpline No. 0172-2864100
Email: - psic21@punjabmail.gov.in
Visit us: - www.infocommpunjab.com



Sh. Harinder Singh,
H.No 424, Garden City, Dehlon Road, Sahnewal,
Ludhiana. (M: 9463090999)

V/s

...Appellant

Public Information Officer,
O/o Deputy Commissioner,
Ludhiana.

First Appellate Authority,
O/o Deputy Commissioner,
Ludhiana.

...Respondents

Appeal Case No. 3877 of 2024**NOTICE OF HEARING**

| Date of RTI Application | Date of Reply, if any of SPIO | Date of First Appeal made, if any | Date of order, if any of FAA |
|-------------------------|-------------------------------|-----------------------------------|------------------------------|
| 14.12.2023 | | 31.01.2024 | |

Public Information Officer,
O/o Deputy Commissioner,
Ludhiana.

No.PSIC/Legal/2025

Dated, Chandigarh, the , 2025

Subject :

Notice under Right to Information Act, 2005.

- The above mentioned Appeal case has been filed in the State Information Commission, Punjab, a copy of which along with its enclosures is enclosed. The case is fixed for hearing before Smt. Pooja Gupta, State Information Commissioner, Punjab, Red Cross Building, Madhya Marg, Sector-16 Chandigarh on **24th September, 2025 at 12:00 P.M.**
- You are hereby directed to appear in person in the Commission and in case there are any compelling circumstances, you may depute the APIO who should be duly authorized by you and should be well conversant with the facts of this case. In case you are represented by APIO at the time of hearing, his version and statements made before the Commission shall be treated as if made by you and you will be responsible for their correctness and fulfillment. **The Deputed Officer/official should carry proof of identity at the time of hearing.**
- You are further directed to ensure that any reply/submission to be made in this case should reach the O/o PSIC at least 5 days before the date of hearing **through email mentioned above/ by post** otherwise the Commission will not be responsible for taking into account the same. **The reply/submission should be addressed directly to the concerned Bench clearly indicating the title of the case and next date of hearing.** The written reply shall be duly signed by the PIO and shall disclose his name/ designation and also that of First Appellate Authority. In case you fail to respond to this notice, further orders will be passed in your absence.
- In case the subject matter of the present Appeal/ Complaint has been decided by the Commission earlier, date of decision and number of the case file should be intimated immediately and it should also be presented at the time of hearing in the Commission.

Encl : A/A

Assistant Registrar (SIC Bench)

Endst. No.PSIC/Legal/2025

Dated, Chandigarh, the , 2025.

A Copy of above is forwarded to Sh. Harinder Singh. It is made clear that in case you want to make any submission regarding this case, the same should reach the office of Commission at least 5 days before the date of hearing **through email mentioned above / by post** otherwise the Commission will not be responsible for taking into account the same. **The reply/submission should be addressed directly to the concerned Bench clearly indicating the title of the case and next date of hearing.** It is also made clear that in case no appearance is made by you or by any authorized person on your behalf at the time of hearing, the case will be decided in your absence, on merits.

Assistant Registrar (SIC Bench)

BEFORE THE STATE INFORMATION COMMISSIONER CUM APPELLATE AUTHORITY, PUNJAB,
CHANDIGARH

APPEAL NO. 2024

HARINDER SINGH

.....APPELLENT

VERSUS

APIO OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA

.....RESPONDENTS

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Dated:

Submitted By:



President

BEFORE THE STATE INFORMATION COMMISSIONER CUM APPELLATE AUTHORITY, PUNJAB,
CHANDIGARH

APPEAL NO. 2024

HARINDER SINGH

.....APPELLANT

VERSUS

APIO OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA

.....RESPONDENTS

SECOND APPEAL AGAINST THE RESPONDENTS FOR NOT PROVIDING INFORMATION.

As I am aggrieved by decision of State Public information Officer and First Appellate Authority, I hereby file this appeal for your kind decision.

1. Name: Harinder Singh

Address: H. No. 430, Garden City, Dehlon Road, Sahnewal, Pujanb.

Mobile: 9646003872

E-Mail ID: gcrws.sahnewal@gamil.com

2. Detail of State Public Information Officer (SPIO)

Designation : APIO-Office Of Deputy Commissioner

Address : Ferozpur Road, Ludhiana.

3. Detail Of First Appellate Authority(FAA)

Designation : Sub Divisional Magistrate under RTI Act Ludhiana North

Address : Court Shri PC Heera PCS

4. Detail Of RTI First Appeal:

Date of filling Application to APIO: 18.12.2023 (ANNEXURE A/1)

Date of filling Appeal For First Appellate Authority: 31.01.2024 (ANNEXURE A/2)

5. Particulars of Decisions:

Reference No. & Date of APIO Decision:

5.1 The RTI was referred to Joint Sub Registrar Sahnewal vide Diary Dispatch No. 3952 dated 22.12.2023 but no response was received from Joint Sub Registrar Sahnewal.

5.2 Reference No. Date of FAA's Decision:

The FAA vide letter no 266/ Reader dated 05.03.2024 directed the Joint Sub Registrar Sahnewal to appear before him on 15.03.2024 at 12 noon and and ensure to supply the information but no action was taken by the Joint Sub Registrar Sahnewal. (Annexure A/3)

Again the FAA vide letter no. 281-reader dated 19.04.2024 directed the Joint Sub Registrar Sahnewal to appear before him on 30.04.2024 at 11am but Joint Sub Registrar Sahnewal did not appear and no information has been provided to the appellant till date. (Annexure A/4)

5.3 Date/s of personal hearing by FAA:

No personal hearing has been afforded to appellant by First Appellate Authority.

6. Dates of receipt of replies by appellant from:

6.1 APIO : No reply received.

6.2 FAA : Letter no.266 dated 05-03-2024 & letter no. 281 dated 19-04-2024.

7. Details of Information Sought:

The appellant vide letter dated 18-12-2023 sought the following information.

Kindly provide us the details of the Conveyance deeds executed of any plot house, SCO and other establishment in Garden City Dehlon Road, Sahnewal.

1. W.E.F 14.07.2016 to 31.10.2023 and

2. W.E.F 01.11.2023 till date

The details may please provided with the name and the address of the person in who's favour the conveyance deed has been executed and who has executed this.



8. Brief facts of the case:

The appellant here in named Harinder Singh is the resident of aforementioned address and the president of M/s Garden City Residential Welfare Society (Regd.). The appellant has sought the aforesaid information under RTI Act vide letter dated 18.12.203.

Since, no response was received from the APIO in the prescribed period the appellant had filled an appeal before the First Appellant Authority. The First Appellate Authority vide letter no. 266 dated 05.03.2024 directed the Joint Sub Registrar Sahnewal to appear before him on 15.03.2024 at 12 noon but he did not. Again the FAA vide letter no. 281 dated 19.04.2024 again directed Joint Sub Registrar Sahnewal to appear before him on 30.04.2024 at 11am along with document but he did not appear. However no information has been provided to the appellant till date.

9. Reasons/ ground for this appeal:

The apppellant herein sought the information which is purely public documents and till date neither any decision on the request if Appellant has been taken by the APIO and FAA, nor the information has been provided till date. Aggrieved against the same , the present appeal has been filed before this Hon'ble authority.

10. Any other information in support of appeal: No

11. Prayer/ relief sought for:

It is prayed that the direction may kindly be issued to APIO/ FAA to Provide the required proper information as demanded by the applicant, in the interest of justice.

12. Grounds for prayer/relief sought for:

- I. Even after lapse of prescribed period as directed by FAA, no action has been taken by the till date. The information sought by the appellant is purely in public domain.
- II. That Appellant is being harassed unnecessarily by respondent apparently for malafide and vexatious considerations to fulfill respondent oblique motives.
- III. That the appellant has not yet received demanded information so far. Hence the present appeal.

snahs



- IV. This is an unfortunate circumstance which tends to shake the credibility of Public Officer and undermines the faith of common man. Whereas respondent are duty bound to provide the said requisite information asked for by appellant within a timeframe as prescribed by the RTI Act 2005.
- V. The appellant did not received information, which was required by the appellant from the respondent till the filling of this appeal to the Hon'ble office. It is pertinent to mention here that the respondent denied giving the information to the appellant.
- VI. That the appellant has demanded above said information from the respondent but the respondent failed to provide above mentioned information.

13. **Personal Presence hearing : YES/NO:**

Due to the prevalent circumstance, it is requested that the presence of the Appellant may kindly be obtained through virtual hearing physical hearing.

14. Declaration: I hereby state that the information and particulars given above are true to the best of my knowledge and belief. I also declare that this matter is not previously filed with this commission nor is pending with any court or tribunal authority

Place: Chandigarh

Dated:

Signature of appellant

APPLICATION FORM INFORMATION UNDER RTI ACT 2005

To

The Public Information Officer/Assistant Public Information Officer,
Name of Deptt: Office of The Deputy Commissioner
Postal Address: Punhiana,

- i. Name of the Applicant Hawinder Singh
- ii. Address: 430, Garden City, Dehlon Road
Sohnawal - 141120
- iii. Phone 96460 03782
- iv. Application Submission Date 14 / 12 / 2023
- v. Detail of the Information Requested kindly provide us the details
of the conveyance deed executed of any flat, house,
SCO and other establishment in Garden City, Dehlon
Road, Sohnawal
1. W.E.D 14.7.2016 to 31.10.23 and
2. W.E.D 1.11.2023 till date
The details may please be provided with
the name and address of the person in
whose favour the conveyance deed has been
executed and who has executed this
- vi. Period for which information is required 14.7.2016 till date.
- vii. Form in which Information required Detail on letter head.
- viii. Details of Fee Payment P.D. No STF 849279
- ix. Does the applicant fall below the poverty line Yes/No
(if Yes, then proof of BPL Status)

H.Singh
Signature of the applicant

19/12/23
Ramchand Singh

Garden City Residential Welfare Society

909

Correspondence Address : H. No. 424, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana-141120 (Pb.)
424

Ref. No.....

Dated.. 21.12.2023..... (8)

The First Appellate Authority under RTI Act
Office of the Deputy Commissioner
Ferozpur Road, Ludhiana-141001

Annexure A 2

Sub- Non-Receipt of information under RTI Act.

Dear Sir,

Kindly refer to our RTI NO. 2471049. Of 21.12.2023 which was forwarded to Joint Sub Registrar, Sahnewal wide diary No.3952 of 22.12.2023

2. In this connection we would like to inform you that we submitted the above RTI's by hand on 18.12.2023 for which we did not receive any reply from the Asstt. Public Relation Officer. The details of RTI No. 2471049 are as follows:-

RTI No2471049

Information required:-Kindly provide us the details of the conveyance deeds executed, of any Plot, House, SCO and other establishment in Garden City, Dehlon Road, Sahnewal.

1. W.e.f 14.07.2016 to 31.10.2023 and
2. W.e.f 1.11.2023 till date The details may please be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

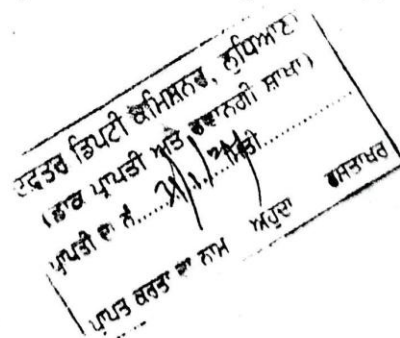
We enclose here with photocopy of our RTI for ready reference.

Kindly help us to get the necessary documents and give an opportunity for further hearing.

Thanking You

Sincerely Yours

Harinder Singh
Harinder Singh
President



Regd. Office : H. No. 61, Garden City, Dehlon Road, Dharour, Sahnewal, Ludhiana-141120 (Pb.)

Mobile : 97820-96999, 76967-31354, 94644-17184, 97840-66601 96466 03782

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Website : gcrws_sahnewal.com

ਬਾ ਅਦਾਲਤ ਸ਼੍ਰੀ ਵਿਕਾਸ ਹੀਰਾ, ਪੀ.ਸੀ.ਐਸ., ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਕਮ ਫਸਟ ਐਪੀਲਾਂਟ ਅਥਾਰਟੀ ਅੰਡਰ ਆਰ.ਟੀ.ਆਈ, ਐਕਟ ਲੁਧਿਆਣਾ (ਪੁਰਬੀ)।

ਵੱਲ

ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ

ਨੰਬਰ

ਰੀਡਰ/ਆਰ.ਟੀ.ਆਈ ਮਿਤੀ

ਵਿਸ਼ਾ ਅਪੀਲ ਕੇਸ (04/12/2/24) ਗਾਰਡਨ ਸਿਟੀ ਰੈਸੀਡੈਂਸ਼ਿਅਲ ਵੇਲਫੇਅਰ ਸੋਸਾਇਟੀ ਮਕਾਨ ਨੰਬਰ 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਰੋਡ, ਧਰੋੜ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ ਮੋ 7696731354 ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਆਰ.ਟੀ.ਆਈ. ਰਾਹੀਂ ਆਪ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਤਸਦੀਕ ਸੁਦਾ ਕਾਪੀਆਂ ਦੀ ਸੂਚਨਾ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਸੀ-

1 ਮਿਤੀ 14/7/2016 ਤੋਂ 31/10/2023 ਅਤੇ

2 ਮਿਤੀ 1/11/2023 till date the details may please be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਸੂਚਨਾ ਮੁਹੱਈਆ ਨਾ ਕਰਵਾਉਣ ਕਾਰਨ ਹੁਣ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਪਹੁੰਚ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਸਮੇਂ ਦੌਰਾਨ ਉਪਰੋਕਤ ਸੋਸਾਇਟੀ ਦੇ ਨਾਮ ਤੇ ਕੋਈ ਕੰਨਵੇਸ ਡੀਡ ਰਜਿਸਟਰਡ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਨਹੀਂ। ਇਸ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਉਪਰੋਕਤ ਦੋ ਨੁਕਤਿਆਂ ਦੀ ਸੂਚਨਾ ਮਿਤੀ 15/3/2024 ਸਵੇਰੇ 12.00 ਵਜੇ ਤੱਕ ਹਰ ਹਾਲਤ ਵਿੱਚ ਜਾਣਕਾਰੀ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ। ਤਾਂ ਜੋ ਸਬੰਧਤ ਸੋਸਾਇਟੀ ਨੂੰ ਜਾਣਕਾਰੀ ਭੇਜੀ ਜਾ ਸਕੇ।

ਸੁਪਰਡੈਂਟ ਗਰੇਡ ਟੂ-ਪੀ.ਆਈ.ਓ-ਕਮ-

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਪੁਰਬੀ

ਨੰਬਰ

266

ਰੀਡਰ ਮਿਤੀ 05-3-2024

1 ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਗਾਰਡਨ ਸਿਟੀ ਰੈਸੀਡੈਂਸ਼ਿਅਲ ਵੇਲਫੇਅਰ ਸੋਸਾਇਟੀ ਮਕਾਨ ਨੰਬਰ 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਰੋਡ, ਧਰੋੜ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ ਮੋ 7696731354 ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੈਂਟ ਗਰੇਡ ਟੂ-ਪੀ.ਆਈ.ਓ-ਕਮ-

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਪੁਰਬੀ

113

911



16-3-1

(9)

Atto numero A-3.

In the Court of Mr. Vikas Hira, PCS, Sub-Divisional Magistrate cum First Appellant Authority under RTI Act Ludhiana (East).

hall

Sub Registrar Sahnewal

No Reader/R. T. I Date

Subject Appeal Case (04/12/24) Garden City Residential Welfare Society House No. 430, Garden City, Dehlon Road, Dharod, Sahnewal, Ludhiana Mo 7696731354 1

In relation to the above subject, the Society had sought information through RTI regarding the copies certified by you as follows:

1 Bhidi fought on 14/7/2016 to 31/10/2023

2 भिडी 1/11/2023 till date the details may please be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

But due to your failure to provide the information, the society has now approached this office. Therefore, it is written to you that during the said period, whether any conveyance deed has been registered in the name of the above society or not. In this regard, it should be ensured that the above two points are informed to this office by 12:00 AM on 15/3/2024. So that the information can be sent to the concerned society.

Superintendent Grade II-PIO-cum-

Office of the Sub-Divisional Magistrate, Ludhiana East

No

266

Veedit Bhidi 05-3-2024

1 A copy of this is sent to Garden City Residential Welfare Society House No. 430, Garden City, Dehlon Road, Dharod, Sahnewal, Ludhiana Mo 7696731354 for information.

Suparati Gaur Topi IO-cum-Officer

Sub-Divisional Magistrate, Ludhiana East

ਬਾ ਅਦਾਲਤ ਸ੍ਰੀ ਵਿਕਾਸ ਹੀਰਾ, ਪੀ. ਸੀ. ਐਸ., ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਕਮ ਫਸਟ ਐਪੀਲਾਂਟ ਅਥਾਰਟੀ ਅੰਡਰ ਆਰ. ਟੀ. ਆਈ, ਐਕਟ ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)।

ਵੱਲ

ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ

ਨੰਬਰ

ਰੀਡਰ/ਆਰ. ਟੀ. ਆਈ ਮਿਤੀ

ਵਿਸ਼ਾ ਅਪੀਲ ਕੇਸ (04/12/2/24) ਗਾਰਡਨ ਸਿਟੀ ਰੈਸੀਡੈਂਸ਼ਿਅਲ ਵੇਲਫੇਅਰ ਸੋਸਾਇਟੀ ਮਕਾਨ ਨੰਬਰ 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਰੋਡ, ਪਰੋੜ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ ਮੋ 7696731354 ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 265 ਰੀਡਰ/ਆਰ. ਟੀ. ਆਈ ਮਿਤੀ 5/3/2024 ਰਾਹੀਂ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਆਰ. ਟੀ. ਆਈ. ਰਾਹੀਂ ਆਪ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਤਸਦੀਕ ਸ਼ੁਦਾ ਕਾਪੀਆਂ ਦੀ ਸੂਚਨਾ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਸੀ-

1 ਮਿਤੀ 14/7/2016 ਤੋਂ 31/10/2023 ਅਤੇ

2 ਮਿਤੀ 1/11/2023 till date the details may pleas be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਸੂਚਨਾਂ ਮੁਹੱਈਆ ਨਾ ਕਰਵਾਉਣ ਕਾਰਨ ਹੁਣ ਸੋਸਾਇਟੀ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਪਹੁੰਚ ਕੀਤੀ ਗਈ ਸੀ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਕਤ ਸਮੇਂ ਦੌਰਾਨ ਉਪਰੋਕਤ ਸੋਸਾਇਟੀ ਦੇ ਨਾਮ ਤੇ ਕੋਈ ਕੰਨਵੇਸ ਡੀਡ ਰਜਿਸਟਰਡ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਨਹੀਂ। ਇਸ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਉਪਰੋਕਤ ਦੋ ਨੁਕਤਿਆਂ ਦੀ ਸੂਚਨਾ ਮਿਤੀ 15/3/2024 ਸਵੇਰੇ 12.00 ਵਜੇ ਤੱਕ ਹਰ ਹਾਲਤ ਵਿੱਚ ਜਾਣਕਾਰੀ ਭੇਜਣ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪ੍ਰੰਤੂ ਆਪ ਵੱਲੋਂ ਕੋਈ ਵੀ ਕਰਮਚਾਰੀ ਇਸ ਦਫਤਰ ਵਿੱਚੇ ਹਾਜ਼ਰ ਨਹੀਂ ਹੋਇਆ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਦੁਬਾਰਾ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਿਤੀ 30/4/2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਤਸਦੀਕਸ਼ੁਦਾ ਕਾਪੀਆਂ ਲੈ ਕੇ ਹਾਜ਼ਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ। ਅਜਿਹਾ ਨਾ ਕਰਨ ਕਾਰਨ ਅਗਰ ਪੂਰਬੀ ਮਾਨਯੋਗ ਸਟੇਟ ਇਨਫਰਮੇਸ਼ਨ ਕਮਿਸ਼ਨ ਚੰਡੀਗੜ੍ਹ ਜੀ ਦੇ ਦਫਤਰ ਵਿਖੇ ਅਪੀਲ ਕਰਦਾ ਹੈ ਤਾਂ ਕੋਈ ਵੀ ਅਡਵਰਸ ਰੀਵਿਊ ਪਾਸ ਹੁੰਦਾ ਹੈ ਤਾਂ ਉਸਦੀ ਜੁੰਮੇਵਾਰੀ ਆਪ ਦੇ ਦਫਤਰ ਦੀ ਹੋਵੇਗੀ।

ਸੁਪਰਡੈਂਟ ਗਰੇਡ ਟੂ-ਪੀ. ਆਈ. ਓ-ਕਮ-
ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਪੂਰਬੀ

ਨੰਬਰ

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ਰੀਡਰ ਮਿਤੀ 19-4-2024

1 ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਗਾਰਡਨ ਸਿਟੀ ਰੈਸੀਡੈਂਸ਼ਿਅਲ ਵੇਲਫੇਅਰ ਸੋਸਾਇਟੀ ਮਕਾਨ ਨੰਬਰ 430, ਗਾਰਡਨ ਸਿਟੀ, ਡੇਹਲੋਂ ਰੋਡ, ਪਰੋੜ, ਸਾਹਨੇਵਾਲ, ਲੁਧਿਆਣਾ ਮੋ 7696731354 ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੈਂਟ ਗਰੇਡ ਟੂ-ਪੀ. ਆਈ. ਓ-ਕਮ-
ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਪੂਰਬੀ

10/4

In the Court of Shri Vikas Hira, PCS, Sub-Divisional Magistrate cum First Appellant Authority under RTI Act Ludhiana (East).

Tall

Sub Registrar Sahnewal

No Reader/R. T. I Date

Subject Appeal Case (04/12/2/24) Garden City Residential Welfare Society House No. 430, Garden City, Dehlon Road, Dharod, Sahnewal, Ludhiana Mo 7696731354 !

In connection with the above subject, the Society had sought information of the certified copies of the following through RTI vide this office's letter No. 265 Reader/RTI dated 5/3/2024.

1 Bhidi 14/7/2016 3 31/10/2023 Sant

2 ਮਿਤੀ 1/11/2023 till date the details may pleas be provided with the name and address of the person in whose favour the conveyance deed has been executed and who has executed this.

But due to your failure to provide the information, now the society has approached this office. Therefore, a letter was written to you that during the said period, whether any conveyance deed has been registered in the name of the above society or not. In this regard, a letter was written to this office to send information on the above two points by 12.00 am on 15/3/2024. But no employee of yours appeared in this office. Therefore, it is written to you again that you should ensure to appear with certified copies on 30/4/2024 at 11.00 am. Due to not doing so, if the petitioner appeals to the office of the Honorable State Information Commission, Chandigarh, then any adverse review passed will be the responsibility of your office.

Superintendent Grade II-P. I.

O-cum-Office Sub-Divisional Magistrate, Ludhiana East

No 281 Veedan Bhidi 19-4-2024

A copy of this is sent to Garden City Residential Welfare Society House No. 430, Garden City, Dehlon Road, Dharod, Sahnewal, Ludhiana Mo 7696731354 for information.

Superintendent of Police,

I.O-cum-Office Sub-Divisional Magistrate, Ludhiana East 3, Sub-Divisional

Magistrate,